

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 293/TT/2022**

<b>Subject</b>	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of two no. of assets under “Extension Works at Power Grid Sub-stations for Interconnection of RE Projects”.
<b>Date of Hearing</b>	:	12.1.2023
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Madhya Pradesh Power Management Company Limited and 10 Others
<b>Parties present</b>	:	Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Zafrul Hasan, PGCIL Shri Amit Yadav, PGCIL Shri Kavya Bhardwaj, CTU Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Extension Works at PowerGrid Sub-stations for Interconnection of RE Projects”:  
**Asset-1:** Conversion of existing 2x63 MVAR line reactors at Bhachau-end of Bhachau-EPGL 400 kV D/c line to switchable line reactors along with two nos. of 400 kV reactor bays associated with WRSS XXI (Part A); and  
**Asset-2:** 1 No. 220 kV GIS Line Bays at Bhuj Sub-station associated with Extension Works at Bhuj PS for Interconnection of RE Projects (Part B).



b. COD of the Assets-1 and 2 is claimed as 9.8.2021 and 29.9.2021 under Regulation 5(2) of the 2019 Tariff Regulations, as the downstream system of the generating company has not been put under commercial operation.

c . In response to technical validation letter, information has been filed vide affidavit dated 11.8.2022. MPPMCL has filed its reply vide affidavit dated 5.1.2023.

3. In response to specific query of the Commission about the status of downstream systems/generating stations, the representative of the Petitioner informed that till the end of December, 2022, COD has not been achieved by the concerned Respondents.

4. Observing that the Central Transmission Utility (CTU) has not been impleaded as party to the petition, the Commission directed the Petitioner to implead CTU as a party to the instant petition on or before 27.1.2023.

5. After hearing the representative of the Petitioner, the Commission admitted the petition and directed to issue notice to the Respondents. The Commission directed the Petitioner to serve a copy of the petition on the Respondents, if not served earlier, and the Respondents as a last opportunity may file their replies by 3.2.2023 with an advance copy to the Petitioner, who may file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time will be granted.

6. The matter shall be listed for hearing on 02.03.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

